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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 108/2023 & I.A. 24123/2023**

DIGITAL COLLECTIBLES PTE LTD AND ORS..... Plaintiffs

Through: Mr. Rohan Krishna Seth, Adv. (M. 9999845680)

versus

**GALACTUS FUNWARE TECHNOLOGY
PRIVATE LIMITED AND ANR.**

..... Defendants

Through: Ms. Raj Latha Kotni & Mr. Anirudh Ramanathan, Adv. for D-1 (M. 7550038500)

Ms. Tara Narula & Ms. Bijaharini G, Adv. for D-2 (M. 8015998621).

Mr. Kushal Kumar & Mr. Ravi Goyal, Advocates for Intervenors (M: 9958724670).

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **04.12.2023**

1. This hearing has been done through hybrid mode.
2. The present suit is filed by the Plaintiffs seeking a permanent injunction restraining the Defendants from using the names, surnames, initials, images / photographs, likenesses, and any other attributes under the name/mark 'Striker' and 'MPL'.

I.A. 24123/2023 (for delay)

3. This is an application seeking condonation of delay in placing on record the admission/denial on behalf of Defendant No. 2, in respect of the documents filed by the Plaintiffs with its replication. The delay is condoned and accordingly the affidavit of admission/denial is taken on record.



4. The stand of Id. Counsel for the Plaintiffs is that there is some unjustified denial of documents belonging to the Defendants themselves as well as public records, which is contrary to the decision in *Inter Ikea Systems Bv V. Quess Corp Limited (2023:DHC:7702)*.

5. This issue shall be examined by the Joint Registrar and the same shall be dealt with in the order.

6. Application is disposed of.

CS(COMM)-108/2023

7. List before the Joint Registrar on 20th December, 2023.

8. List before the Court on 15th January, 2024.

PRATHIBA M. SINGH, J.

DECEMBER 04, 2023

mr/bh